

12.05 hrs.

(Interruptions)\*\*

COMMITTEE ON ABSENCE OF  
MEMBERS

MR. SPEAKER : Shri Poojary.

Minutes

(Interruptions)

[English]

SHRI MADHUSUDAN VAIRALE  
(Akola) : I beg to lay on the Table, Minutes  
(Hindi and English versions) of the sittings  
of the Committee on Absence of Members  
from the Sittings of the House held on the  
19th March and 23rd April, 1986.

MR. SPEAKER : I have not allowed  
anybody.

(Interruptions)\*\*

PROF. MADHU DANDAVATE  
(Rajapur) : Both the sides have unanimously  
agreed. You must ask the Minister to make  
a statement.

MR. SPEAKER : I think the Minister  
is not deaf. What you have said is all  
right.

RAILWAY CONVENTION COMMITTEE

[English]

Yes, Mr. Poojary.

Fourth and Fifth Reports

SHRI SUBHASH YADAV (Khargone) :  
I beg to present the following Reports (Hindi  
and English versions) of the Railway Con-  
vention Committee :-

12.07 hrs.

RESEARCH AND DEVELOPMENT  
CESS BILL\*

- (i) Fourth Report on action taken by  
Government on recommendations  
contained in the Twelfth Report of  
the Railway Convention Committee  
(1980) on 'Track Expansion Pro-  
gramme of Railways'.

[English]

- (ii) Fifth Report of Committee on Rail-  
way Electrification.

THE MINISTER OF STATE IN THE  
MINISTRY OF FINANCE (SHRI JANAR-  
DHANA POOJARY) : I beg to move for  
leave to introduce a Bill to provide for the  
levy and collection of a cess on all payments  
made for the import of technology for the  
purposes of encouraging the commercial  
application of indigenously developed techno-  
logy and for adapting imported technology  
to wider domestic application and for  
matters connected therewith or incidental  
thereto.

(Interruptions)

MR. SPEAKER : I cannot listen to  
ordinary problems. I cannot take it like this  
in the House.

(Interruptions)

SHRI BASUDEB ACHARIA (Bankura) :  
Sir, we have given the notice.

MR. SPEAKER : The question is :  
"That leave be granted to introduce a  
Bill to provide for the levy and collection  
of a cess on all payments made for the  
import of technology for the purposes of  
encouraging the commercial application  
of indigenously developed technology  
and for adapting imported technology to  
wider domestic application and for

MR. SPEAKER : Does not matter, if  
you have given it. Heavens do not fall. It  
does not matter. I have disallowed it.

\*\*Not recorded.

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matters connected therewith or incidental thereto.”

*The motion was adopted*

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SHRI JANARDHANA POOJARY : I introduce the Bill.

INCOME TAX (AMENDMENT) BILL\*

[English]

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI JANARDAHNA POOJARY) : I beg to move for leave to introduce a Bill further to amend the Income-tax Act, 1961.

MR. SPEAKER : The question is :

“That leave be granted to introduce a Bill further to amend the Income-tax Act, 1961.”

*The motion was adopted.*

SHRI JANARDHANA POOJARY : In introduce the Bill.

12.08 hrs.

SUPREME COURT (NUMBER OF JUDGES) AMENDMENT BILL

[English]

THE MINISTER OF STATE IN THE MINISTRY OF LAW AND JUSTICE (SHRI H.R. BHARDWAJ) : I beg to move :

“that the following amendments recommended by Rajya Sabha in the Bill further to amend the Supreme Court Number of Judges) Act, 1956, be taken into consideration :-

“Enacting Formula

1. That at page 1, line 1, for the word “Thirty-sixth” the word “Thirty-seventh” be substituted.

Clause 1

2. That at page 1, line 4, for the figure “1985” the figure “1986” be substituted”

MR. SPEAKER : The question is :

“that the following amendments recommended by Rajya Sabha in the Bill further to amend the Supreme Court (Number of Judges) Act, 1956, be taken into consideration :-

“Enacting Formula

1. That at page 1, line 1, for the word “Thirty-sixth” the word “Thirty-seventh” substituted.

Clause 1

2. That at page 1, line 4, for the figure “1985” the figure “1986” be substituted”

*The motion was adopted.*

MR. SPEAKER : We shall now take up the amendments made by Rajya Sabha.

Enacting Formula

MR. SPEAKER : The question is :

- (1) That at page 1, line 1, for the word “Thirty-Sixth” the word “Thirty-seventh” be substituted.

*The motion was adopted.*

Clause 1

MR. SPEAKER : The question is :

- (2) That at page 1, line 4, for the figure “1985” the figure “1986” be substituted.

*The motion was adopted*

SHRI H.R. BHARDWAJ : I beg to move :

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\*\*Introduced with the recommendations of the President.